
(2018) 05 P&H CK 0099

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous Petition (M) No. 23679 Of 2018

Ruchika And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 29-05-2018

Acts Referred:

Constitution of India, 1950 — Article 21

Citation : (2018) 05 P&H CK 0099

Hon'ble Judges : Amol Rattan Singh, J

Bench : Single Bench

Advocate : Sarvesh Malik

Final Decision : Disposed off

Judgement

Amol Rattan Singh, J.

The petitioners, who are present in the Court, are seeking protection of their lives and liberty at the hands of respondents no.4 and 5, who are stated to be the parents of petitioner no.1, on account of the fact that they have married each other of their own free will on 26.5.2018. Photographs of what is stated to be a marriage ceremony have been annexed with the petition.

As per copies of the Secondary School Examination Certificate of petitioner no.1 and the Matriculation Examination Certificate of petitioner no.2, respectively (what are stated to be the originals), produced in Court, they are shown to be of legally marriageable age.

On a specific query put to learned counsel for the petitioners, it has been stated that neither are the petitioners in any prohibited relationship to each other, nor has any of them been married earlier. He states that he has obtained specific instructions from the petitioners in that regard.

Consequently, since protection of life and liberty is a fundamental right of every citizen enshrined in Article 21 of the Constitution of India, without commenting

on the validity of the marriage, this petition is disposed of with a direction to respondents no.2 and 3 to ensure that the lives and liberty of the petitioners are not put to any harm or threat at the hands of the aforesaid respondents or at their behest.

However, it is made clear that if any of the averments made in the petition is found to be incorrect, specifically with regard to either the petitioners being in any prohibited relationship to each other, or as regards their previous marital status, or with regard to their age, this order shall not be construed to be a bar on any proceedings initiated as per law.